

Notifications and Orders

(58) Composition Fees for Covered Area of Basement - In exercise of the powers conferred under section 4 of the Capital of Punjab Capital (Development and Regulation) Building Rules, 1952, the Chief Administrator, Union Territory, hereby issued the following directions in the Union Territory, Chandigarh, namely;

In case of a sanction of a basement designed for habitable use in terms of Rule 28-D of the Punjab Capital (Development and Regulation) Building Rules, 1952, the covered area of the basement is to be counted as part of the permissible FAR/covered area. To the extent that such permissible F.A.R. is exceeded in commercial or industrial buildings composition fees shall be payable at Rs. 300 per square foot. *(Published in Chandigarh Administration Gazette (Extra) dated 14-5-2002, Page 1433).*